

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 137  
ANSWERED ON 29<sup>th</sup> January, 2026**

**CONSTRUCTION OF SIX-LANE ROAD OVER BRIDGE AT NADAL,  
KANNUR**

**137. SHRI K SUDHAKARAN:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) whether it is a fact that a Memorandum of Understanding (MoU) was signed between the Ministry of Road Transport and Highways (MoRTH) and the Ministry of Railways (MoR) to replace level crossings on National Highways with Road over Bridges (RoBs) on a single-entity basis, if so, the details thereof;**
- (b) whether the Government is aware of the critical traffic congestion at Nadal Gate (LC No. 238) on NH-66 in Kannur in Kerala and if so, the details of the approved General Arrangement Drawing (GAD) for the proposed six-lane ROB;**
- (c) the current physical and financial progress of the construction of the Nadal ROB being executed by the National Highways Authority of India (NHAI) as part of the NH-66 expansion project; and**
- (d) the anticipated deadline for the completion and commissioning of the six-lane ROB at Nadal to make this stretch of NH-66 signal-free?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS  
(SHRI NITIN JAIRAM GADKARI)**

- (a) Yes Sir, The Government in the Ministry of Road Transport and Highways has signed Memorandum of Understanding (MoU) with Ministry of Railways on 10.11.2014 to replace level crossings on**

**National Highways in the country with Road over Bridges (RoBs)/Road under Bridges(RuBs) on a single-entity basis. As per MoU, “ MORTH/NHAI shall not levy Supervision Charges, Departmental Charges, Maintenance Charges and Land Lease Charges where railway track crosses National Highways in case of New Railway Line/Gauge Conversion. Railways will not levy Supervision Charges, Departmental Charges, Maintenance Charges and Land Lease Charges for ROBs/RUBs being constructed by NHAI or National Highway(NH) wing of State Public Works Department(PWD) on NH Corridors.”**

**(b) to (d) Government in Ministry of Road Transport and Highways is primarily responsible for development and maintenance of National Highways in the country. The Level Crossing (LC) No. 238 in Kannur District of State of Kerala is presently not on a National Highway and is under the jurisdiction of State Government.**

**Government has decided that in cases where bypasses have been constructed prior to 01.01.2022 but after 10.11.2014 (date of signing of MOU with Railways), the LCs falling on such by-passed section of National Highways may be removed by the State Government by construction of a new ROB or Limited Height Subway (LHS) based on site requirement under Setu Bandhan scheme under Central Road and Infrastructure Fund(CRIF). Cases where bypasses have been constructed prior to 10.11.2014, Railways shall replace the LCs falling on such bypassed section through their own resources.**

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